## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Application No.111 & 13 Ors./(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017

NAME OF THE PARTIES: M/s. Raj Oil Mills Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 Just N. Kholia Postron at KNK & co. UP getholian.

(Company Scenarary) (on behalf of Apple No. 211)

## ORDER Application No.111 & 13 Ors/73(4)/NCLT/MB/MAH/2017

1. Learned Representatives of Depositor is present.

2. However, section 10 application of the Company has been admitted by this Tribunal in July, 2017, hence a question has been raised whether these Depositors can claim their amount before the IRP or not?

3. To answer this question, time is granted to the Representative. Adjourned to

20.10.2017 at 02.30 p.m.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 20.09.2017

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Sd/-

M.K. SHRAWAT Member (Judicial)